

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6250/2022

[Arising out of impugned final judgment and order dated 21-11-2019 in CRLA No. 5494/2004 passed by the High Court of Judicature at Allahabad]

RAM VINOD SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 71146/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 265778/2023 - EXEMPTION FROM FILING O.T., IA No. 71145/2022 - EXEMPTION FROM FILING O.T.)

Date : 02-01-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Vishwajit Singh, Sr. Adv.
Ms. Veera Kaul Singh, AOR
Mr. Pankaj Singh, Adv.
Ms. Ridhima Singh, Adv.

For Respondent(s) Ms. Tulika Mukherjee, AOR
Mr. Beenu Sharma, Adv.
Mr. Venkat Narayan, Adv.

Mr. Siddharth Dave, Sr. Adv.
Mrs. Pragya Baghel, AOR
Ms. Jemtiben A.o., Adv.
Ms. Shrika Gautam, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Four weeks' time is finally granted to the learned counsel for the respondent to file a status report on the mental condition of the petitioner.

List the matter after four weeks.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
ASSISTANT REGISTRAR